

list of undertakings which it considers would be suitable for introduction of the Scheme at the Board level. As per information available, 7 enterprises have appointed trade union leaders on the board of directors.

**Continuance of Chairman of M/s. Incap Limited**

@3382-C. SHRI VEERSHETTY MOGLAPPA KUSHNOOR: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 3325 given in the Rajya Sabha on the 24th August, 1987 and state:

(a) the reasons for allowing the present Chairman of M/s Incap Limited to continue in office when there are serious allegations against him; and

(b) the steps taken by the financial institutions and the Government to remove the Chairman?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The Articles of Association of M/s Incap Industries Ltd. provide that the consulting engineers, viz. British Insulated Callenders "Cable Ltd. (BICC) are entitled to appoint upto 2 Directors and one of them shall be the Chairman of the Board. The present incumbent was appointed as Chairman of the Company at the behest of the consulting engineers in December, 1984. The Industrial Credit & Investment Corporation of India has reported that the Company's performance has shown a generally improving trend.

Renewed Proposal for Reconsideration of the Rejected candidature by the Appointment Clearance Committee

S3382-D. SHRI D. B. CHANDRE GOWDA: Will the Minister of TEXTILES be pleased to state:

(S)Previously Unstarred Question 3043, transferred from the 7th December, 1987.

(S)Previously Unstarred Question 3643, transferred from the 10th December, 1987.

(a) whether Government have received renewed proposal from the Ministry of Textiles about the "candidature of some persons for approval by the Appointment Clearance Committee who were rejected for the posts of Director in different Corporations of the Ministry of Textiles";

(b) whether some of the confidential reports of these candidates have not been forwarded to the Appointment of Clearance Committee by the Ministry of Textiles; and

(c) if so, the details thereof and action taken to refuse the reconsideration of the rejected candidature by the Appointment Clearance Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) to (c) Appointment of functional Directors in the Public Sector Undertakings is made with the approval of Appointments Committee of the Cabinet which is confidential in nature. It is therefore not possible to give details.

**STATEMENT BY MINISTER**

**Correcting the reply given in the Rajya Sabha on the 24th November, 1987 to Unstarred Question 1716, regarding Hindi Advisory Committee.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 24th November, 1987, to Unstarred Question 1716, regarding Hindi Advisory Committee. (Placed in Library. See No. LT-5231/87)